

Setting up of Steel Plants in the South

1798. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are having second thoughts in regard to the setting up of three steel plants in the South; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):
(a) No, Sir.

(b) Does not arise.

Diplomatic Recognition to P. R. G. of South Vietnam

1799. SHRI H. N. MUKHERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state Government's view regarding India's diplomatic recognition of the P. R. G. of South Vietnam?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): The matter continues to be under the consideration of the Government of India.

Setting up of a Factory only to Export Aluminate, a Basic Raw Material to produce Aluminium

1800. SHRI RAJDEO SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether a factory only to export aluminate, an alloy metal and a basic raw material to produce aluminium to U.S.A., U.S.S.R., Australia and Japan is to be set up in the country;

(b) if so, whether its location and other details have been settled; and

(c) whether it will be in public sector or joint sector?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKSHDEV PRASAD): (a) to (c). There is at present no proposal to set up an export-oriented Aluminium Plant (not Aluminate Plant) in the country. However, it is proposed to undertake with Soviet assistance a feasibility study to set up an export oriented alumina plant based on bauxite deposits including low grade ores in Madhya Pradesh. The project could be taken up for implementation only if the study establishes the economic viability of the project.

CORRECTION OF ANSWER TO U.S.Q. 6945, DATED 12TH APRIL, 1973 RE. TRANSFERS/SUSPENSIONS/REMOVAL OF EMPLOYEES OF BALLARPUR COLLIERIES. (MAHARASHTRA)

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): The words "no staff has yet been removed from service" in reply to part (a) of the Question, are to be substituted by the words "two employees one belonging to the Bihar State and the other belonging to the Maharashtra State, were discharged from service".

The words "Does not arise", appearing in reply to Part (b) of the Question, are to be substituted by the following:—

"In the discharge of the two employees from service which was done in the interest of the working of the colliery, the Custodian acted in accordance with the statutory powers conferred on him. The question of reinstating the discharged employees does not arise."

"The incorrectness of the information furnished in reply to parts (a) and (b) of the Unstarred Question No. 6945 came to our notice later on and hence the correction".